

(a) and (b). A scheme for control of shifting cultivation with 100% central assistance, envisaging permanent settlement of the "jhumias" through developmental programmes like land development irrigation and supply of inputs required for permanent cultivation, is under implementation in 9 States including 7 States of the North-Eastern Region. 18,609 families are proposed to be covered in the North-Eastern States including 1800 families from Tripura.

(c) and (d). National Forest Policy 1988 envisages close association of the tribal people in the protection, regeneration and development of forests.

#### **Compensation for the Lands Acquired for Naval Airbase in Tamil Nadu**

2146. SHRI R. JEEVARATHINAM: Will the PRIME MINISTER be pleased to state:

(a) whether Government have since given full compensation to those whose lands were acquired for the establishment of Naval Airbase at Arakkonam in Tamil Nadu; and

(b) the number of persons provided with jobs in the new establishment and how many are still to be provided with jobs?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Full amount of the compensation, as fixed by the land acquisition authorities, has been paid by the Government of India to the Government of Tamil Nadu.

(b) 7 persons have so far been provided employment from among the families affected by land acquisition. Further recruitment will be undertaken only after the manpower complement for the project is sanctioned by the Government of India. Members of the families whose lands have been acquired will be given due consideration, subject to fulfilment of the qualifications pre-

scribed for the available posts.

#### **Encashment of Leave Salary for Punjab Government Employees**

2147. SHRI KAMAL CHAUDHRY: Will the PRIME MINISTER be pleased to state:

(a) whether the benefit of encashment of leave salary is available to all categories of employees of Punjab Government; and

(b) if not, the reasons therefor?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) Yes, Sir. Encashment of earned leave at the time of retirement is admissible to all employees of the State Government upto a maximum period of 240 days subject to fulfilment of prescribed conditions.

(b) Does not arise.

#### **Extension to Government Officials after Superannuation**

2148. SHRI ANIL SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) the number of Government officers at the Centre who have been given extension after superannuation during the last financial year;

(b) the different levels of service where the officers have received such extensions after retirement; and

(c) the parameters which are taken into consideration while giving such extensions?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) and (b). As the various Ministries/Departments are competent to grant extension in service to the Government officers under the prescribed conditions, the information regarding the

number of government officers who have been granted extension after superannuation during the last financial year is not available in this Ministry.

(c) Extension in service after superannuation to a Government servant is to be granted in very rare and exceptional circumstances, purely in public interest when either another officer is not ripe enough to takeover the job or the retiring officer is of outstanding merit.

[*Translation*]

### **Mica Mining**

2150. SHRI R.L.P. VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether it is proposed to permit mining by mica mining lease holders and get afforestation done in lieu thereof;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) to (c). Any proposal for mining of mica involving forest land requires prior approval of Central Government under the provisions of Forest (Conservation) Act, 1980. The concerned State Government has to submit the proposal to the Central Government in the proforma prescribed under the Act. Each case is decided on its merits. Cases are approved after ensuring that adequate environmental safeguards have been proposed including adequate reclamation measures of the mined out areas and compensatory afforestation in lieu of the forest land which is proposed to be put to non-forestry use for mining.

[*English*]

### **Health Sector Planning in Eighth Plan**

2152. SHRIPARASRAMBHARDWAJ: Will the PRIME MINISTER be pleased to state:

(a) whether there is a separate health sector planning in the Eighth Five Year Plan and there is special emphasis on health of women and children;

(b) whether success of population programme very much depends on the general health and status of women and children;

(c) if so, the steps taken to ensure that population programmes are not at the cost of general health care and preventive medicare services; and

(d) whether Government propose to entrust the responsibility of actual planning, implementation, monitoring and target setting of the population programmes on local Mahila Mandals, Panchayat Raj institutions and other local community organisations and if so, the details thereof?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) Right from the First Five Year Plan, planning for Health Sector has been done on sectoral basis but it forms an integral part of the overall socio-economic development planning. For the Eighth Five Year Plan also, planning for Health and Family Welfare Programmes would be along similar lines. Under the Family Welfare Programme, special emphasis is placed on ensuring better health to mothers and children under the Maternal and child Health Programme (MCH).

(b) Of the various factors affecting the success of the population programme, the general health and status of women and children are very important. The other impor-